CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 230/MP/2026

Subject	:	Petition under Rules 3(7) and 3(8) of the Electricity (Timely recovery of costs due to Change in Law) Rules, 2021, read with Article 12 of the Transmission Service Agreement dated 30.9.2021, seeking approval/verification of the Change in Law impact on the cost of the transmission project and consequential adjustment of monthly transmission charges.
Petitioner	:	Kallam Transmission Limited (KTL)
Respondent	:	Renew Solar Power Private Limited & Anr.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, KTL Shri Aashwyn Singh, Advocate, KTL Shri Devishi Gupta, Advocate, KTL Ms. Priya Dhankhar, Advocate, KTL Shri Nikunj Bhatnagar, Advocate, KTL Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks approval/ verification of the Change in Law impact on the cost of the transmission project and consequential adjustment of monthly transmission charges. Learned counsel submitted that the Petitioner's Change in Law claims, i.e., revision of the RoW rates by the Government of Maharashtra, are covered under the provisions of the TSA as well as the Change in Law Rules, 2021. Learned counsel further submitted that the matter was admitted vide the Record of Proceedings ('RoP') dated 16.6.2026, whereby the Respondents, namely, Renew Solar Power Private Limited and CTUIL, were directed to file their respective replies. The said directions were reiterated vide the subsequent RoP dated 25.8.2026. However, neither of the Respondents has filed its reply till date.

2. The representative of the Respondent, CTUIL, while adding that CTUIL's role under the old TSA being entered into with LTTC(s) was limited, sought liberty to file a reply in the matter.

3. None was present on behalf of the Respondent, Renew Solar Power Private Limited, despite notice.

4. Keeping in view that the only LTTC to the Petitioner's TSA dated 30.09.2021 was a renewable energy generator, the Commission deemed it appropriate to consider the views of Western Region Beneficiaries also regarding the Petitioner's Change in Law claims. Accordingly, the Commission directed as under:

(a) The Petitioner to implead the beneficiaries of Western Region as parties to the Petition and to file a revised memo of parties within a week.

(b) The Respondents, including the impleaded Respondents, to file their replies, if any, within three weeks with copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

5. The Petition will be listed for hearing on **21.1.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)